

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:5701
ANSWERED ON:28.04.2015
FAKE CERTIFICATES
Kataria Shri Rattan Lal

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether cases relating to submission of fake caste certificates for securing reservation in employment under SC/ST category have been reported during the last three years;
- (b) if so, the details thereof and the corrective steps taken by the Government in this regard indicating the number of complaints received, cases disposed and pending during the said period;
- (c) whether criminal proceedings are initiated against the persons found guilty in such cases;
- (d) if so, the details thereof indicating the action taken against the persons found guilty in such cases; and
- (e) the strategy proposed to be adopted by the Government to prevent such cases in future?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

(a) to (d): The Ministry of Personnel, Public Grievance and Pensions, Department of Personnel and Training (DOPT) has informed that information about appointments secured on the basis fake/false caste certificates is not centrally maintained.

However, the Central Government had undertaken a onetime exercise to collect information about appointments secured on the basis of fake/false caste certificates in the year 2010. As per information received from various Ministries/Departments etc. 1832 appointments were allegedly secured on the basis of fake/false caste certificates. Disciplinary proceedings had been instituted in all the cases. It was reported that out of the above 1832 cases, 276 had resulted in suspension/removal etc., whereas 521 cases were entangled into litigations and in remaining 1035 cases disciplinary proceedings were pending.

(e): The Government instructions provide that an appointing authority should verify a caste status of SC/ST candidates at the time of initial appointment as well as at the time of promotion.

Chief Secretaries of States/ Union Territories have been requested to issue instructions to the district magistrates/district collectors/ deputy commissioners of the districts to the effect that when asked to verify the veracity etc. of caste certificates, they should ensure at their own level that veracity of the caste/community certificate referred to the district authorities is verified and reported to the appointing authority within one month of receipt of request from such authority. In order to rule out collusion between candidates holding false/forged certificates and employees at the district level or sub-district level, disciplinary proceedings may be initiated against the officers who default in timely verification of caste status in such cases or issue false caste certificates.